

Sixteenth Loksabha

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Title: Regarding effective implementation of laws to curb child marriage- Laid.

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to draw the attention of the Government towards the survey report which says that the position of child marriage in our country is 23%. The practice is prevalent in almost all the Taluks of Chamarajanagar District, Karnataka of my constituency, due to gaps in the laws and the implementation thereof.

Chamarajanagar district suffers the most from this social evil because this district is a backward tribal area. From 2015 to 2018, a total of 309 child marriage cases have been recorded (17.5% in urban and 31.5% in rural areas). In many instances, after child marriage, a girl child is forced to discontinue her studies and play the role of an adult woman at a very early age. Child marriage has a direct impact on the health of the girl child and they face high risk during child birth.

Hence, I hereby urge the Union Government, as a special case, to implement strong framework by integrating special programmes in the laws and policies to ensure the safety and rights of girl child in Chamarajanagar district, Karnataka.